

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No. 204 – IA/309(AHM)2023
ITEM No. 205 – IA/627(AHM)2023
ITEM No. 206 – IA/1008(AHM)2023
ITEM No. 207 – IA/1330(AHM)2023
In
CP(IB) 388 of 2018

Proceedings under Section 7 IBC

IN THE MATTER OF:

Central Bank of India
V/s
Cure Life Care Pvt Ltd

.....Applicant

.....Respondent

Order delivered on: 08/07/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Natasha Dhruman Shah, Advocate in (IA/309/2023
: & IA/1330/2023)
: Mr. Dhiraj Sharma, Proxy Advocate for Mr. Vishal Raval
: in (IA/627/2023 & IA/1008/2023)
For the Respondent : Mr. Dhiren Dave, Advocate for R-3 and R-4 in
: (IA309/2023) and for R-3 in (IA/627/2023
: & IA/1008/2023)

ORDER
(Hybrid Mode)

IA/309(AHM)2023

Learned Counsel for the applicant / RP requested for adjournment of two weeks in the matter on the ground that a revised application for approval of resolution plan has been filed and likely to be list in coming days.

IA/627(AHM)2023 & IA/1008(AHM)2023

Learned Proxy Counsel for the applicant submits that the Counsel on record is on his leg before the Hon'ble High Court.

Re-list all these matters on 30.07.2024.

-Sd-
SAMEER KAKAR
MEMBER (TECHNICAL)

-Sd-
SHAMMI KHAN
MEMBER (JUDICIAL)